(d) whether it is a fact that Government have allowed no increase in the prices of controlled cloth after May 1968?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) to (c) The information will be collected and will he laid on the Table of the House.

(d) Yes. Sir.

75

NEYVELI THERMAL POWER STATIONS

824. SHRI R. P. KHA1TAN: Will the Minister of IRRIGATION AND POWER be pleased to state what is the minimum time and man-days involved in the erection of 50 MW and 100 MW ther mal power units at Neyveli .Thermal Power Stations?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRA-SAD): Man-days involved in the erection of mechanical and electrical equipment excluding civil works at Neyveli Thermal ■Power Station are of following orders:

> 50 MW Unit-1,63,000 man-hours. 100 MW Unit-2,30,000 "

REPORT OF DELEGATION OF INDIAN JUTE MILLS ASSOCIATION

- 825. SHRI R. P. KHAITAN: Will the Minister of FOREIGN TRADE be pleased to refer to the answer to Un stayed Question No. 203 given in the Rajya Sabha on July 30, 1970 and state:
- (a) whether Government have since examined the report of the delegation of the Indian Jute Mills Association; and
- (b) if so, the salient features of the said report and the reaction of Government to the suggestions and the decision taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) and (b) The report is still under examination.

USE OF WOODEN AND RUBBER BULLETS IN USA

826. SHRI M. K. MOHTA: SHRI S. S. MARISWAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the question of using wooden and

rubber bullets for controlling riots and violent crowds instead of using other weapons which cause death as is being used in the U.S.A.; and

(b) if so, the decisiona rrived at this regard?

THE MINISTER OF STATE IN THE MINISTRY OF. HOME AFFAIRS (SHRI K., C. PANT): (a) Yes, Sir. The matter is still under consideration.

(b) Does not arise.

JUTE GOODS EXPORTS QUOTA UNDER AGREE-MENT WITH E.E.C.

827. DR. B. N. ANTANI : SHRI M. K. MOHTA: SHRI BIRAKESARI DEO:

Will the Minister of FOREIGN TRADE be pleased to state:

- (a) the quantum of jute goods exports allocated to India under the agreement with the European Economic Community during the current year and the next two years;
- does the above compare (b) how with the quota allocated to Pakistan under Pakistan's trade agreement with the E.E.C;
- (c) if the quota allocated to India is smaller compared to Pakistan, the reasons therefor; and
- (d) the measures proposed to be taken by Government to obtain an increase in India's quota?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK) : (a) Under the agreement signed between India and the European Economic Community in November. 1969 in respect of Jute trade, India has only agreed to limit the exports to EEC of jute fabrics of a width more than 150 cm at the level of 5750 tonnes, 6000 tonnes and 6250 tonnes for the years 1970, 1971 and 1972 respectively.

(b) Pakistan in her agreement with the European Economic Community, is understood to have agreed to limit her exports to EEC of jute fabrics of a width more than 150 cm at the levels of 760 tons, 875 tons and 990 tons for the years 1970, 1971 and 1972 respectively. In addition Pakistan would be required to limit the exports to EEC of jute yarn also at the levels of 2000 tons. 2200 tons and 2400 tons for the years 1970, 1971, and 1972 respectively.

77

- (c) The qu ta allocated to India is not smaller compared to Pakistan.
- (d) The q.iestion of obtaining better terms in respect of jute fabrics has been taken up wi;h the European Economic Communities, whose decision is' awaited.

SHOOTING INSTRUCTIONS BY CALCUTTA PC ICE COMMISSIONER

88 SHRI KALYAN ROY : SHRI M. V. BHADRAM :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that recently detailed instruct ons were issued by the Police Commissionei of Calcutta to ensure that shooting is elective; and
- (b) if so, lie details thereof and the reasons for g ving such instructions?

THE MINSTER OF STATE IN THE MINISTRY > >F HOME AFFAIRS (SHRI K. C. PANT i : (a) No, Sir.

(b) Does n t arise.

A.R.C. REPIRT ON NEFA AND UNION TERRITORIES

829. SHRI CHITTA BASU : SHRI R. P. KHAITAN :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Lin-starred Ques ion No. 421 given in the Rajya Sabha on the 4th August, 1970 and state:

- (a) whethe- the ARC Report on the Union Territ lies and NEFA has since been examine I; and
- (b) if so, tl e details of the recommendations acceptet by Government?

THE MIN STER OF STATE IN THE MINISTRY <)F HOME AFFAIRS (SHRI K. C. PANT »: (a) and (b) The Report of the ARC s under consideration of the Government f India, and no final decision has been tak < n as yet.

CLOSURE OF TEXTILE MILLS IN WEST BENGAL

- 830. SHRI CHITTA BASU: Will the Minister of FOREIGN TRADE be pleased to state:
- (a) whether 16 Textile Mills in West Bengal have since been closed; and
- (b) if so, the steps that have so far been taken and/or contemplated to be taken by Government for re-opening these Units?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) Yes, Sir. Sixteen mills were lying closed as on 31-10-1970. Investigation Committees have recently been appointed under the Industries (Development & Regulation) Act, to enquire into the affairs of three mills and further action will be considered after the reports of the Committees are received. The cases of the remaining mills are under examination in consultation with the Government of West Bengal and the Textile Commissioner.

(b) Out of these mills, two mills are fit to be scrapped and proceedings for liquidation, etc., are pending in High Court in respect of four mills.

FORMER RULERS' ActuuNi N FOREIGN BANKS

831. SHRI N. G. GORAY : SHRI BANKA BEHARY DAS :

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Revenue Intelligence has undertaken an investigation into the former rulers" accounts in foreign banks:
- (b) if so, whether the investigation has been completed; and
- (c) the details of the assessment made by the Revenue Intelligence in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) No, Sir.

(b) and (c) Do not arise.